

In the High Court of Judicature, Bombay.

Fri day, the 16<sup>th</sup> day of September 1864.

SPECIAL APPEAL No. 383 - or 1864.

D. do. bin Burika  
of the Panna Dis-  
trict — (Original Plaintiff)

Appellant

versus

Gunga Ram Bhowan-  
shing Purdeshi of the  
Panna District —  
(Original Defendant)

Respondent

Rs. 12 — — —

The claim in the Original Suit was to record an ancestral  
weeras field.

In Appeal No. 95 of 1863 the Principal Sudder Ameen  
of the District of Poona at Poona reversed the  
the Decree of the hon<sup>ble</sup>. J. P. who had awarded the claim.

A Special Appeal was preferred in the High Court on the grounds that the de-

cision of the Principal Sudder

Ameen

Ameen is contrary to law in that  
the suit is not barred under  
the provisions of Section 14  
XIV of 1859.

The Court confirms the decree of the Panchayat  
Laddes Ameen with costs.

J. Newton.

A. M. M. M.

MEMORANDUM OF COSTS incurred in Special Appeal No. 383

of 1864 against the decision of the *Principal S<sup>r</sup> Amias* of the District of *Poona* and disposed of on the *16<sup>th</sup> Sept 1864* by *Confirming the same with costs*

BY THE APPELLANT—

In the District.				
In the <i>Mooseff's Court (including Fee)</i>	9	11	3	✓
In the <i>Principal S<sup>r</sup> Amias Court (including v. fee)</i>	2	13	9	✓
In this Court.			10	9
Stamp for Memorandum of Special Appeal	1	"	"	✓
Stamps for copies of Decree and Judgment	3	"	"	✓
Stamp for Vukeelutnama	2	"	"	✓
Batta for Process and Postage	1	1	"	✓
Sectioner's Fee	"	8	3	✓
Vukeel's Fee	"	5	9	✓
			7	15
			18	8
			Rupees	18 8

BY THE RESPONDENT.

In the District.				
In the <i>Mooseff's Court</i>	9	7	9	✓
In the <i>Principal S<sup>r</sup> Amias Court</i>	2	13	3	✓
In this Court.			12	5
Stamp for Vukeelutnama	2	"	"	✓
Vukeel's Fee	"	5	9	✓
			2	5
			14	10
			Rupees	14 10 9



*G. S. ...*  
*G. S. ...*  
 For Acting Registrar

The 16<sup>th</sup> day of September 1864